

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 726 & 727 OF 2019 IN
DFR NO. 1915 OF 2019**

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s. Vedanta Limited (Formerly Sesa Sterlite Ltd.) Appellant(s)
Versus
Power Grid Corporation Of India Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1

Ms. Molshree Bhatnagar
Ms. Himangini Mehta (MB Power) for R-4

Mr. Ashok R. for R-11 & 12

Mr. P. V. Dinesh
Mr. Sindhut P.
Mr. Mukund P. Unni
Mr. Ashwini Kr. Singh R-4

ORDER

**IA NO. 726 OF 2019
(Appln. for leave to file appeal)**

We have heard learned counsel for the parties. For the reasons set out in the application, leave to file appeal is granted. Application is disposed of.

**IA NO. 727 OF 2019
(Appln. for condonation of delay)**

We have heard learned counsel for the parties. For the reasons set out in the application, delay in filing the appeal is condoned. Application is disposed of.

DFR No. 1915 of 2019

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 03.10.2019. Learned counsel for the respondents may file objections/reply within six weeks i.e., on or before 12.09.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 27.09.2019 with advance copy to the other side.

List the matter on **03.10.2019**.

(S.D. Dubey)
Technical Member
ts/mkj

(Justice Manjula Chellur)
Chairperson